



THE HIGH COURT OF KERALA

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No: DI-3/ 62270/2020

Dated: 23.10-2020

OFFICIAL MEMORANDUM

Sub: Issuance of digitally signed Bail order through e-mail- reg.

It has been decided to introduce online delivery of digitally signed copies of final orders passed by the High Court in Bail Applications w.e.f 27.10.2020. Thus, copies of final orders in Bail Applications, digitally signed by the Officer entrusted for the purpose, shall be delivered henceforth only through e-mail from the e-mail id: **support.hck@kerala.gov.in**. Free copies of final orders in Bail Applications shall not be issued in physical form from 27.10.2020 onwards. Certified copies of the orders will continue to be issued on filing necessary application in this regard.

The subordinate criminal courts in the State shall note the above change and take necessary action.

(By Order)

P.G. Ajithkumar
Registrar (Subordinate Judiciary)

To

All the District Judges } (They shall communicate the
All the Chief Judicial Magistrates } above to all the judicial officers in
the district)

IT Section, High Court (for publishing in the website)

*Communicated to
all District Judges
in Kerala
2/11/20*

23/10/2020
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